

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. - 794
ANSWERED ON 23rd JULY, 2026**

VIOLATION OF NORMS BY PUC CENTRES

794. SHRI ANOOP PRADHAN VALMIKI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware of the fact that most of the Pollution Under Control (PUC) centres are issuing PUC certificates without proper testing of the vehicles thereby issuing PUC certificates even to technically unfit and highly polluting vehicles and if so, the details thereof;**
- (b) the total percentage of vehicles declared failed in pollution tests by the PUC centres during the last five years, year-wise;**
- (c) the action taken against the centres for violating the norms or issuing PUC certificates without testing during the last five years; and**
- (d) whether there is any plan to mandate real-time monitoring of the testing process and third- party audits at all PUC centres in the future so as to make this vital aspect of pollution control transparent and effective?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (d) The operation of Pollution Under Control (PUC) centres fall under the purview of the respective State Governments / UTs, while the Government in Ministry of Road Transport and Highways (MoRTH) formulates the rules. Further, for strengthening of the existing PUC framework, an amendment to AIS 137 (Part 8) has been made wherein it is proposed to enable tamper-resistant cryptographic signing of pollution data transmitted from PUC Centre to NIC Central Server.

(b) As per data received from NIC, the number of vehicles declared failed in pollution tests by the PUC centres is as under:

Year	PUCC Issued	PUCC Failed	Percentage
2026 (Till 12th July, 2026)	46788720	465342	0.99
2025	86645718	1302666	1.50
2024	77814494	2100849	2.70
2023	72529879	550937	0.76
2022	64804632	488240	0.75
2021	54174503	297993	0.55

(c) Based on the inputs received from the NIC, the erring PUC centre(s) are identified and thereafter, the State Government(s) are advised to take appropriate action in this regard from time-to-time.
